

## Central Information Commission

**Appeal No. 63 /IC(A)/2006  
F.No.CIC/MA/A/2006/00151**

**Dated, the 14<sup>th</sup> June, 2006**

Name of the Appellant : Shri Rajev Gupta, 871/13, Urban Estate Karnal-132001 (Haryana).

Name of the Public Authority : The New India Assurance Company Ltd., Divisional Office, Gagan Building, G.T. Raod, Karnal-132001 (Haryana).

### DECISION

1. The appellant has sought the following information from the respondent:

*“Statement of categories of documents held by you pertaining to fire claim lodged by our company M/s Padam Cotton Yarns Ltd., Karnal on 13/14.7.2002 vide claim no. 353600/11/02/001 & 002 and provide certified copies of all documents, reports, statements, notings, observations, opinions made by each level of functionary involved in processing/vetting of said claim. And allow inspection of concerned file”.*

2. The CPIO refused to provide the information on the ground that the matter relating to the fire claim lodged by M/s Padam Cotton Yarn Ltd. is *subjudice*. The case is before the National Consumer Dispute Redressal Commission (NCDRC), Delhi. On the direction of the Commission, the documents could be given, the CPIO informed the appellant. On his first appeal, the appellate authority upheld the decision of the CPIO.

3. The case was heard on June 13, 2006. The appellant, along with other colleagues, was present in person. The CPIO of the respondent was also present.

4. The appellant mentioned that the relevant documents are required to justify the claim of fire lodged by his company before the NCDRC. In response, the CPIO stated that all the relevant documents have already been furnished, through the Commission, to the advocate of the Company. There is thus no question of denial of information. The

appellant however mentioned that he was not aware of his advocate having been in possession of the documents supplied to him recently in response to the petition filed before the Commission.

5. In view of the above, both the parties agreed to cooperate on the issue of sharing of information. The CPIO was directed to furnish the information sought and also allow for inspection of documents that may be required by the appellant. The appellant would, after inspection, specify the documents required by him and the same would be provided within 15 days by the CPIO after collecting the prescribed costs of furnishing information.

6. The appeal is accordingly disposed of.

Sd/-  
(O.P. Kejariwal)  
Information Commissioner

Sd/-  
(M.M. Ansari)  
Information Commissioner

Authenticated true copy :

( L.C. Singhi)  
Additional Registrar

Cc:

1. Shri Rajev Gupta, 871/13, Urban Estate Karnal-132001 (Haryana).
2. Shri Y. S. Udasi, Divisional Manager, The New India Assurance Company Ltd., Divisional Office, Gagan Building, G.T. Raod, Karnal-132001 (Haryana).
3. Shri S.H. Gejji, Public information Officer, The New India Assurance Company Ltd., Divisional Office, Gagan Building, G.T. Raod, Karnal-132001 (Haryana).